

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-843/85].

(3) (i) A copy of the Annual Report (Hindi and English versions) of the coffee Board, Bangalore, for the year 1983-84.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coffee Board, Bangalore, for the year 1983-84.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT-844/85].

(5) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board, Bangalore, for year 1983-84 (General Fund)..

(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [Placed in Library. See No. LT-845/85].

Detailed Demands for Grants of the Ministry of Science and Technology for 1985-86

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for 1985-86.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT): Sir, with your permission, I rise to announce that Government Business in this House during the week commencing Monday, the 6th May, 1985 will consist of :

1. Consideration of any item of Government Business carried over from today's order paper.

2. Discussion and voting on the Demands for Grants for 1985-86 under the control of the Ministry of Finance.

3. At 6.00 P.M. on Monday, the 6th May, 1985 submission to the vote of the House the Demands for Grants for 1985-86 in respect of the outstanding Ministries/Departments.

4. Introduction, consideration and passing of the Appropriation (No. 4) Bill, 1985.

5. Consideration and Passing of the Finance Bill, 1985.

6. Discussion on the Resolution seeking disapproval of the Tea Companies (Acquisition and Transfer of Sick Tea Units) Ordinance, 1985 and consideration and passing of the Bill in replacement thereof.

7. Consideration and passing of the High Court and Supreme Court judges (Conditions of Service) Amendment Bill, 1985.

[Translation]

SHRI HARISH RAWAT (Almora) : Mr. Speaker, Sir, the following item may please be included in the Business of the House for the next week announced by the hon. Minister of parliamentary Affairs :

"The Government have introduced crop insurance scheme for foodgrains and pulses but fruits and vegetables, which are affected by natural calamities the most have not been covered under this scheme. It is therefore, necessary that a discussion taken place in the House that this scheme should cover fruits and vegetables also.

12.08 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

SHRI VIRDHI CHANDER JAIN (Barmer) : Mr. Deputy Speaker, Sir, there had been no rains in Rajasthan last year and during the monsoon and winter and as a result the State is facing a drinking water crisis. In the desert districts of Barmer, Jaisalmer and Jodhpur of Rajasthan, the situation has deteriorated the most. Water is being supplied to certain villages by tankers.

But due to shortage of tankers, water is not supplied for more than one day in a week in some villages. In Delhi also there has been water crisis for the last one week. The water supply position is also not good in certain other parts of the country. Therefore, the matter should be included in the Business of the House for the next week for consideration.

[English]

SHRIMATI GEETA MUKHERJEE (Panskura) : I request that the following two items may be included in the next week's Agenda :—

(1) The reported ropping of the project of constructing a new building in the National Library Campus at Belvedere, Calcutta. During the tenure of late Prime Minister's Government it was decided to construct a new building for greater accommodation in the National Library, Calcutta which is absolutely essential for running the Library with its rare collections effectively. The then Minister of Education laid the foundation stone for the same. But it is reported that the project has been cancelled by the present Government. It is essential that this decision be reversed .

(2) The Hindustan Fertilizer Corporation Ltd. at Haldia, West Bangal, a Central Government Projects, is in dire disarray. If this situaion is not reversed promptly, the workers will be unemployed and an important project for Haldia's future development will be seriously jeopardised.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : Sir, I give the notice of the following item to be included in the agenda of the next week's business of the House :

A serious danger is posed to India's freedom and security by Pakistan not only acquiring aircrafts capable of carrying and delivering nuclear arms but also by developing its own nuclear capability.

Moreover the Indian ocean area continues to be a major concern with the increase in naval and military presence of all big powers nuclear arms.

Though India remains always committed to peaceful uses of nuclear energy in the context of the recent rapid development on the nuclearisation of the sub-continent and also employment of nuclear arms both in the

land and seafront encircling us and for meeting the threat resulting therefrom there is no option left for India now but to go nuclear.

SHRI V. SOBHANADREESWARA RAO (Vijayawada) : Sir, I would like to suggest the following items for inclusion in the next week's business.

At present Parliament News are covered through 'Today in Parliament' in English and 'Sansad Sameeksha' in Hindi thereby serving the people who know English and Hindi languages only. The people who have no knowledge of English or Hindi are not given the information about the proceeding of Parliament. So translated version of 'Today in Parliament' or 'Sansad Sameeksha' can be broadcast during the days on which Parliament is in session by A.I.R and Door-darshan through the centres located in the States in respective regional languages thereby covering most of the population who can also have the benefit of knowing what is going on in the Parliament.

Andhra Pradesh Legislative Assembly has on 30th April, 1985 passed a resolution seeking for the dissolution of the Andhra Pradesh Legislative Council with more than two thirds of the members of Assembly present and supporting the resolution. This is the second time for the Andhra Pradesh Legislative Assembly to pass such resolution, the first being on 20th March, 1983. Though under Article 169 of the Constitution, the Government of India has the option to choose the time to introduce the necessary Bill in Parliament and it has also the discretion to accept or reject the resolution, I request the Union Government to initiate Legislation in Parliament for dissolution of Andhra Pradesh Legislative Council in this Session itself to respect the strong view of the Andhra Pradesh Legislative Assembly.

MR. DEPUTY SPEAKER : Shri Ghulam Azad to reply.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): Sir, the points mentioned by the hon. Members have been noted down and I will bring them to the notice of the Business Advisory Committee.

MR. DEPUTY SPEAKER : Now, we take up item 8 of the List of Business of the House.